NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P.(IB) No.565/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st December 2017, 10.30 A.M.

Name	of the Company	Foseco India LtdVersu	s-Jai Balaji Industries Ltd.	
Un	nder Section	9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
01	ANJAN KUI	YAR ROY, FCS	APPLICANT	1

01. Mrs & Manjo Bhutera, Ade Jor xue 02. Mrs Sonia Sharma, Ade Jor xue Losporale

ORDER

Ld. Pr. CS for the operational creditor and the Ld. Counsel for the corporate debtor are present.

Heard the arguments of the Ld. Counsel of both the parties. But Ld. Counsel for the corporate debtor informed that she has submitted a proposal for settlement to the operational creditor and the Ld. Pr. CS for the operational creditor submitted that he has to take instructions from his client, so he needs time.

Keeping in view of the submissions of both the parties the case is adjourned.

List on 06/12/2017.

(Jinan K.R.) Member (I)

Sd

(V.P.Singh) Member (I)